

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.162/(MAH)/2016
CA No.

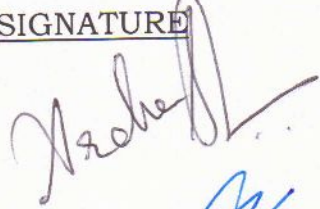


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: M/s. Sigrun Realities Ltd.
V/s.
M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Major Mayur Shetty alw Archan Shah ilb Rajani Associates for Respondent No.1		
<u>Sr. No. 7</u>	- Adv. Durgesh Singh for Respondent No.1.		
	C. N. KUMAR Advocate for Petitioner		

Order

C.P. No. 162/637A/CLB/MAH/2016

1. Counsels for both the sides are present.
2. From the side of Petitioner an order of the Hon'ble Bombay High Court dated 24.08.2016 is filed. Relevant portion of that order is reproduced below;

"1. Learned Counsel for Respondent undertakes to file appearance within two days from today. Meanwhile, he makes statement on instructions of the Managing Director of the Respondent Company, who is present in court that till next date of hearing, the Respondents will not take any steps to dispose their assets. Learned Counsels further states on instructions that till further orders of this Court, the Respondent will

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not proceed with the Company Petition No. 162/637/A/MB/2016. Statements accepted. In the meantime, Shri. Joshi makes a grievance that the Petition is not even served upon the Appellant. The Learned Counsel for Respondent undertakes to serve a copy of the aforesaid Company Application during the end of the day to the Advocates of the Appellant. He further states that he will file an Affidavit in Reply on or before 8th September 2016. Rejoinder, if any, on or before 16th September 2016. Stand over to 29th September 2016."

3. Since matter is already Sub-Judice before High Court C.P. No. 162/637/A/MB/MAH/2016. Stands adjourned sine die.
4. Both the parties are directed to inform this bench as soon as final verdict of Hon'ble High Court ^{is} pronounced. *mes*
5. Thereafter C.P. shall be listed for further hearing.

sd/-

Dated: 09.09.2016

Shri M.K. Shrawat
Member (Judicial)